

(95)

F. No. 14-01/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-01/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. NIL dated 04.01.2019, received in this office on 07.01.2019, under RTI Act, 2005 the information received from **Asst. Registrar (Admin)**, containing 18 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 18x02=36 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

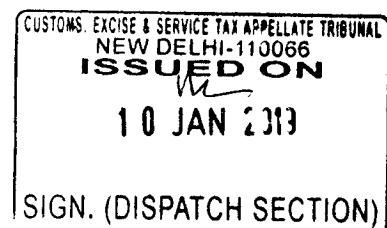
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 10.01.2019

To,

Sh. Faim Ahmad
Steno,
Office of the Principal Director of Income Tax,
Aaykar Bhavan, Sector-2,
Panchkula (Haryana)-134112

o/c



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण
पश्चिमी खण्ड – २, रामकृष्णपुरम, नई दिल्ली – 110066
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

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dated : 08.01.2019

I.D. No. 14-01/2019

Administration Section

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 04.01.19 filed by Mr. Faim Ahmad in CPIO I.D. No. 14-01/2019, the information sought by the applicant under RTI Act 2005.


In this regard, the point-wise replies are as under:-

Point -A - Copies of the RR in r/o SPS/Steno-II/Steno-III are enclosed.

Point – B Copies of the seniority list in respect of Steno-III, Steno-II and SPS are enclosed. The latest seniority lists in respect of Steno-III, Steno-II and SPS is under process.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.

Encl:- 18 Pages


8.1.19
(Mukesh Gupta)

Assistant Registrar(Admn.)

To

CPIO/Accounts Officer , C.E.S.T.A.T., New Delhi.

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F. No. 14-01/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-01/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

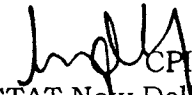
Please refer to RTI application of Shri/Smt. Faim Ahmad (No. NIL dated 04.01.2019) received, in this office on 07.01.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-01/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 22.01.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

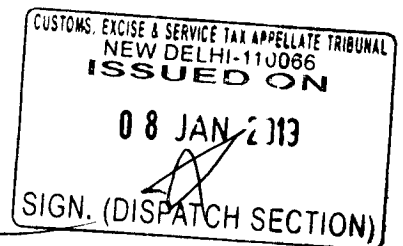

CPIO
CESTAT New Delhi
Date: 08.01.2019

For Compliance to:

1. Asst. Registrar (Admin.) 

Copy to: (For Information)

1. Sh. Faim Ahmad
Steno,
Office of the Principal Director of Income Tax,
Aaykar Bhavan, Sector-2,
Panchkula (Haryana)-134112



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Application under Right to Information Act, 2005

CPIO ID No. 14-01/2019 (CESTAT)

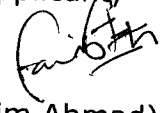
Date: 04/01/2019

To,

The CPIO,
Customs Excise and Service Tax Appellate Tribunal,
West Block No. 2, R.K. Puram
New Delhi -110066


1.	Name of the Applicant	Faim Ahmad
2.	(a) Address	Steno, Office of the Principal Director of Income Tax, Aaykar Bhavan, Sector - 2, Panchkula (Haryana) 134112
	(b) Mobile No.	+91 - 9592184535
	(c) Email	faimahmad15490@gmail.com
3.	Whether a Citizen of India	Yes
4.	Details of Information required	(A) Please provide the RR for Steno-III, Steno-II, SPS in CESTAT specially with regard to promotion rules. (B) Please provide the seniority lists in respect of Steno-III, Steno-II, SPS in CESTAT (all benches) with details who is where posted.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.	
6.	A Postal Order No. 47F 914661 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the application.	

Applicant,


(Faim Ahmad)

Place: Panchkula

Encl : As above (Postal Order)


57/01/19